

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 1ST DAY OF FEBRUARY, 2001

Original Application No.91 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Jalil Ahmed, Son of Late Rashid Ahmed
R/o Chauki Kunda, District Rampur.

... Applicant

(By Adv: Km.Mamta Sharma)

Versus

1. Union of India through Secretary
Ministry of Tele Communication Deptt
of Telephones, New Delhi.
2. Bharat DSanchar Nigam Ltd
New Delhi through its Chairman
3. The Chief General Manager
Telephones,Western Circle,
Dehradun
4. The District Manager,
Telephones, Rampur.

... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of A.T.Act 1985 a prayer has been made by the applicant for a direction to the respondents to decide the representation of the applicant claiming appointment on compassionate ground after death of his father Rashid Ahmed who was serving as Peon in Telephone Department. It is stated that father of the applicant died on 21.12.1995. The copy of the representation has been filed as (Annexure A3)

Considering the facts and circumstances this application is disposed of finally with the direction to the respondent no.4, the District Manager Telephones Rampur to decide the application of the applicant (Annexure A3) by a reasoned

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order within a period of three months from the date a copy of
this order is filed before him. No order as to costs


VICE CHAIRMAN

Dated: 1.2.2001

Uv/